आयोग के वह तकनीकी अधिकारी जो निर्धारित योग्यताएं रखते हैं, इन पदों के लिए आवेदन पत्र भेजने के पात्र हैं। बाकी पद जो इस योजना के अन्तर्गत मंजूर किए गए हैं उन पर नियुक्तियां निदेशालय में होते ही पदों के लिए निर्धारित भर्ती नियमों के अनुसार की गई हैं।

वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग

2652. श्री राम सिंह अयरवाल : क्या शिक्षा मंत्री 23 नवम्बर, 1966 के अतरांकित प्रश्न संख्या 2193 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग की विभिन्न योजनाओं की वर्तमान स्थिति क्या है ;

(ख) इन पर कितना धन व्यय हो चुका है और प्रत्येक योजना की क्रियान्वित में अब तक कितनी प्रगति हुई है ; और

(ग) कितना काम अभी शेष है और कब तक इसके पूर्ण हो जाने की सम्भावना है ?

शिक्षा मंत्रालय में राज्य-मंत्री (श्री शेर सिंह): (क) से (ग). वैज्ञानिक तथा पारिभाषिक शब्दावली आयोग की योजनाओं, उनपर वर्ष-वार हुए व्यय, कार्य की प्रगति तथा साथ ही जो कार्य पूरा करना अभी शेष रहता है, उसे दिखाने वाला विवरण सभा पटल पर रखा है [पुस्तकालय में रख दिया गया। देखिये संख्या LT-2397/68]

A. R. C. for Full-fledged States

2653. SHRI HEM BARUA :
SHRI DHIRESWAR KALITA :
SHRI HEM RAJ :
SHRI M. MEGHACHANDRA:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Administrative Reforms Commission Study Team has recommended constitution of full-fledged States of what are known as Union Territories at present ; and

(b) if so, whether the demand of Statehood for Manipur would be considered in the light of this recommendation ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Does not arise.

Entry Restrictions in Naga Area of Manipur

2654. SHRI HEM BARUA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the Naga areas of Manipur have been declared out of bounds for people from the rest of India ; and

(b) if so, what are the reasons for this over all decision ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). In the interests of the safety and security of India and in the public interest, it was considered necessary to notify certain areas of Manipur under section 3 of the Criminal Law Amendment Act, 1961. A copy of notification G. S. R. No. 1595 dated 29th August, 1968 issued in this connection is laid on the Table of the House. [*Placed in Library See* No. LT-2398/68].

Dispute Regarding Villages of Vinda Diyara, Monghyr (Bihar)

2655. SHRI ONKAR LAL BERWA :
SHRI YASHPAL SINGH :

Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 6846 on the 30th August, 1968 regarding the Dispute in regard to the Villages of Vinda Diyara, Monghyr (Bihar) and state :

(a) whether Government have received any reply from the State Government of Bihar ; and

(b) if not the further action taken by Government in this regard ?